

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
IB-2528/ND/2019**

**IN THE MATTER OF:**

**M/s. Vapi Care Pharma Pvt. Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Asterism Pharmaceuticals Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Saurav Sharma, Advocate.**

**For the Respondent/Corporate Debtor :Mr. Neeraj Sharma, Advocate for  
Mr. Balgovind Tiwari and Mr.  
Rajesh Sharma.**

**For the Applicant/IRP**

**:Mr. S.P. Singh Chawala and Mr.  
Tapas Gaur, Advocates in IA No.  
2715/2021.**

**ORDER**

**IA No. 2715 of 2021.**

This is an application by IRP on behalf of the operational creditor under Section 12A of IB, Code, 2016 read with Regulation 30A of IBBI (IRP for CP) Regulations, 2016 seeking the discharge of the corporate debtor. The form FA has been filed.

Having heard the submissions and perused the contents of the application, the parties have prayed for taking the settlement agreement dated

(Meenu)

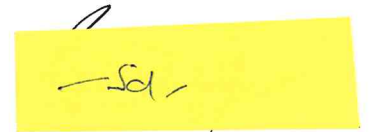


19.06.2021 executed between the parties on record and permit the withdrawal of CP No. IB/2528/ND/2019 and terminate the CIRP initiated against the corporate debtor in terms of Section 12A of IBC.

Having heard the submissions and having gone through the contents of the application, we allow the withdrawal of the application No. 2715 of 2021 and the application stands dismissed as withdrawn. The IRP is relieved from his duties and responsibilities as IRP and the corporate debtor is relieved from the clutches of CIR Process.



**(Hemant Kumar Sarangi)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)